

- will have a Central role in monitoring sickness and coordinating action for revival and rehabilitation of sick units. In suitable cases they will also establish Standing Committees for major industrial sectors where sickness is wide spread.
- (ii) The financial institutions will strengthen the monitoring system so that it is possible to take timely corrective action to prevent incipient sickness. They will obtain periodical returns from the assisted units and from the Directors nominated by them on the Boards of such units. These will be analysed by Industrial Development Bank of India and results of the analysis conveyed to the financial institutions concerned and the Government.
- (iii) The Financial Institutions and Banks will initiate necessary corrective action for sick or incipient sick units based on a diagnostic study. In case of growing sickness, the financial institutions will also consider assumption of management responsibility where they are confident of restoring a unit to health. The Ministry of Finance will issue suitable guidelines for take over of management.
- (iv) Where the Banks and Financial Institutions are unable to prevent sickness or ensure revival of a sick unit, they will deal with their outstanding dues to the unit in accordance with the normal banking procedures. However, before doing so, they will report the matter to the Central Government who will decide whether the unit should be nationalised or whether any other alternative including workers' participation in the management, can revive the undertaking.
- (v) Where it is decided to nationalise the undertaking, its management may be taken over under the provisions of the Industries (Development & Regulation) Act, 1951, for a period of six months to enable the Government to take necessary steps for nationalisation.
- (vi) The industrial undertakings presently being managed under the provisions of the Industries (Development and Regulation) Act, 1951, will also be dealt with in accordance with the above principles. It will be decided if the undertakings are to be nationalised or any other alternatives can provide a solution. If none of the alternatives are considered feasible, the Government may consider de-notification of the unit, in which event the Banks and Financial Institutions will deal with their outstanding dues to the undertaking in accordance with the normal banking procedures.

Assistance for setting up of Industries in U.P.

4975. SHRI SHIV SHARAN VERMA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Centre's contribution in the development of industrial activities/complex in U.P. has been rather unsatisfactory, wanting and below the expectations of the people of that State, particularly in the Eastern Sector, which is far more behind, poor, backward and neglected ;

(b) if so, the Centre's assistance to U.P. for industrialisation during

the course of the last two years ;
and

(c) whether the Central plans of new industries are afoot in Uttar Pradesh ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) :

(a) The locations of Central Sector industrial projects are primarily based on techno-economic considerations. During the VI Plan period an outlay of Rs. 219.28 crores for Central Industrial & Mineral Projects (excluding Coal and Petroleum) has been provided for Uttar Pradesh.

(b) The Centre provides block grants to States for various sectors, the intra-sector allocation is done by the State Government themselves.

(c) The Central Sector Industrial and Mineral projects are given on pages 277 to 293 of the VI Five Year Plan document, for some of these projects the locations have not yet been decided. Some of them may be located in U.P. including in Eastern U.P.

Joint Statement by Trade Unions in Vikram Sarabhai * Space Centre

4976. SHRI A. NEELAL-OHITHADASAN NADAR : Will the PRIME MINISTER be pleased to state :

(a) whether Government have noticed a joint Statement issued by all the trade unions in Vikram Sarabhai Space Centre ;

(b) if so, what are the details of the Statement ; and

(c) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, ENVIRONMENT AND OCEAN DEVELOPMENT (SRI C. P. N. SINGH) : (a) Yes, Sir.

(b) The Joint Statement has been issued by the following Associations/Unions in Vikram Sarabhai Space Centre :

- (i) ISRO Staff Association
- (ii) Space Employees Association (affiliated to BMS)
- (iii) VSSC Employees Union (affiliated to INTUC)

It has been stated therein that :

- (i) On February 6, 1982 the management of Vikram Sarabhai Space Centre, Thumba, Trivandrum, issued a Circular stating that the Heavy Vehicle Drivers in the Centre had gone on illegal strike and therefore the return bus trips to the city could not be operated, and that arrangements had been made with the Railways to operate a special shuttle train service from Veli Railway Station to Trivandrum Central, even though the Heavy Vehicle Drivers were not on strike.
- (ii) On February 6, 1982, five Heavy Vehicle Drivers were served with suspension orders and 31 with charge-sheets in connection with their refusal to operate buses on January 13, 1982 to transport employees of Vikram Sarabhai Space Centre to the University Stadium in Trivandrum to participate in the VSSC Annual Sports Meet.
- (iii) If the Heavy Vehicle Drivers were at fault, action could be taken against them in the nor-